श्री कल्प नाथ राय : मैंने एक मोशन बाढ़ के सम्बन्ध —नो डे यट नेम्ड मोशन— दी थी। वह एडमिट हो गया। आज सारा देश बाढ़ के कारण प्रभावी है। वे एडमिट कर दिया तो क्या बहस जाड़े के बाद होगी ? बाढ़ से सारे देश में करोड़ों रुपए की सम्पत्ति और फसल नष्ट हुई है। गुजरात से लेकर सारे देश के अन्दर बरबादी फैली हुई है। तो उसके ऊपर, एडमिट कर लिया गया, तो कब बहस होगी ?

श्री जगदीश जोशी : (मध्य प्रदेश) : उसके लिए एक दिन के लिए और बढ़ा दिया जाए हाउस को।

श्री रणबीर सिंह : बाढ़ के मसले पर बहस होनी चाहिए। जिन्दगी और मौत से लड़ाई हो रही है। रोहतक जो सबसे ज्यादा जवान भेजता है (*Interruptions*) ...उसमें बाढ़ आई है।

(*Several hon. Members continued to speak*)

MR. CHAIRMAN: Don't write, don't write. (*Interruptions*) Don't write. Don't write. (*Interrutptions*) Please resume. (*Interruptions*) This is not the way of behaving in Parliament.

विपक्ष के नेता (श्री कमलापति त्रिपाठी): मान्यवर, यह बड़ी ज़रूरी मांग है। बाढ़ से बड़ा नुकसान हुआ है और बड़ी तबाही हुई है। ख़ाली अभी तो दिल्ली की बात थी लेकिन अब तो लगता है हरियाणा में भी और उत्तर प्रदेश में भी और बिहार में भी बाढ़ का प्रकोप बढ़ने वाला है... (*Interruptions*) हां, मध्य प्रदेश में भी। तो हमारी यह प्रार्थना है कि हमारे नेता सदन में यहां उपस्थित है, वे स्वीकार करें इस बात को तो उनकी कृपा होगी। एक दिन और कल को सदन बैठ जाए और कल बाढ़ पर बहस होनी चाहिए। इससे लोगों को सन्तोष हो जाएगा और बाढ़ से पीड़ित लोगों के प्रति इस सदन की सहानुभूति भी व्यक्त हो जाएगी।

SHRI BHUPESH GUPTA (West Bengal): Sir, we fully support this demand and I think the Government should agree. Even the Calling Attention Notice your office has not accepted. I have got the intimation rejecting the Calling Attention Notice on floods. Sir, this Calling Attention Notice is not enough. I entirely agree with Shri Kamlapatiji that we need a full day's discussion. It is a very serious, grave situation and Parliament cannot just remain quiet. I hope you will provide for it.

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12 NOON

BILL INTRODUCED

The Betwa River Board (Amendment) Bill, 1977

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, I beg to move for leave to introducce a Bill to amend the Betwa River Board Act, 1976... (*Interruptions*)...

सभा नेता (श्री लाल कृष्ण आडवाणी) : सभापति महोदय, यदि सदन को यह इच्छा है कि हम बाढ़ पर चर्चा करें तो आज का दिन हम बाढ़ पर लगा सकते हैं। उस पर चर्चा हो सकती है और मैंने विदेश मन्त्री से भी सलाह की है उनकी भी राय है कि अगर लोगों की यह इच्छा है तो विदेश मन्त्रालय पर चर्चा न करके बाढ़ पर चर्चा कर लें।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Betwa River Board Act, 1976."

(*Interruptions*)

श्री श्यामलाल यादव (उत्तर प्रदेश) : मैं निवेदन करना चाहता हूं कि यह जो उन्होंने अनुमति मांगी है विधेयक प्रस्तुत करने की वह नहीं दी जानी चाहिए। मैं

[श्री श्यामलाल यादव]

कहना चाहता हूं कि इस समय मुझे बोलने का अधिकार है। आप मुझे रोक नहीं सकते। इस प्रकार के जो महत्वपूर्ण प्रश्न हैं नदियों के पानी के समझौतों के बारे में, उन के न होने के कारण, उन पर नियन्त्रण न होने के कारण आज सारे देश में बाढ़ आती है। एक तरफ डैम बनाये जाते हैं और दूसरी तरफ एक स्टेट के पुलिस अफसर और गांव वाले मिल कर उनको काट देते हैं। पिछले साल मथुरा में काट दिया गया, फिर इस बार काटा जा रहा है। तो आप देखेंगे कि यह कितना महत्वपूर्ण प्रश्न है। इसको बार बार लाया जाता है और उसमें विलम्ब किया जाता है। इससे इतनी समस्यायें पैदा होती हैं। तो मेरा सुझाव था कि यह विधेयक तुरन्त आना चाहिए और इसको स्वीकार किया जाना चाहिए ताकि यह योजना कार्यान्वित हो सके। देर होने से इसकी मंशा की पूर्ति नहीं हो सकेगी।

MR. CHAIRMAN: You have already replied, Mr. Advani ?

SHRI N. G. RANGA (Andhra Pradesh): What did he say?... (*Interruption*).... So far as the Rules of Procedure are concerned, the procedure is that before it is put to vote, if the Members have got to say anything, even against the introduction of the Bill, they should be allowed to have their say.

MR. CHAIRMAN: Nobody has objected to the introduction of the Bill.

SHRI N. G. RANGA: My point is this....

MR. CHAIRMAN: Mr. Ranga, if you have any objection to the moving of the Bill, that is a different matter. But if the contents of the Bill are to be discussed, it is not the time. He is only asking for leave to introduce the Bill. Nothing else beyond that.

SHRI N. G. RANGA: I want to object that. According to the Rules of Procedure and also the practice in that House as well as in this House—Members should be allowed to have their say. My objection is this. My hon. friend seems to have done it without a proper sense of responsibility so far as the Food Ministry is concerned.

This Bill deals with the Betwa River Board (Amendment) Act. So rivers are involved in it. Most of the rivers in Northern India are very angry with us—with the people, with both the political parties and both the Houses of Parliament. Also, unfortunately, millions of people are involved and they are suffering. Hundreds of them have died. Many more may die. Only yesterday the weathermen gave us a wrong picture, saying that in two or three days' time, the floods would recede. We were having our session yesterday...

MR. CHAIRMAN: That is all right. You have had your say.

SHRI N. G. RANGA: The whole of Delhi was under a deluge. I would have expected my hon. friend to take this opportunity to make another statement because, after all, tomorrow the House is not going to be in session... (*Interruptions*)... While Rome is not burning, Delhi is being flooded and is under a deluge. But he did not say a word about it.

MR. CHAIRMAN: That is all. You have said it.

SHRI N. G. RANGA: He has taken it up just like a civil servant. That is not the way to deal with this House. That is not the way to deal with this crisis. Mr. hon. friend, Shri Ranbir Singh, comes from Haryana. Haryana is in flood. Haryana is crying and dying as a result of it. My hon. friend comes from Punjab. There also some area is under a deluge. I expected him to make a serious, sensible and responsible statement concerning the floods that are overtaking parts of all the States.

MR. CHAIRMAN: You are a senior Member.

SHRI N. G. RANGA: Therefore, since so many hon. Members expressed the wish that this serious question be discussed, I would like my hon. friend first of all to presage it with a statement himself here and now because he must be in possession of the facts. Then the Leader of the House, if necessary, may extend the session of this House by a day or half a day and have a full-dress debate on this particular question.

MR. CHAIRMAN: Now you will have to resume your seat.

SHRI N. G. RANGA: Don't be impatient and close.

MR. CHAIRMAN: You are a senior Member. I will read for your benefit Rule No. 67 because you are unnecessarily taking up the time of the House—your time and my time. It says:—

"If a motion for leave to introduce a Bill is opposed, the Chairman, after permitting if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:"

You have said enough.

श्री रणबीर सिंह (हरियाणा) : सभापति जी...

MR. CHAIRMAN: No, no.

श्री रणबीर सिंह : मैं आपत्ति करता हूं कि इस विधेयक को इंट्रोड्यूस करने का इनको कोई अधिकार नहीं है। ये फौज की मदद लेकर ढांसा बांध को ऊंचा करके रोहतक जिले को, जो सेना को सबसे ज्यादा जवान देता है, डुबो रहे हैं और रोहतक जिले को ये लेक कहते हैं। तो मैं आपत्ति करता हूं कि इनको कोई अधिकार नहीं है कि इस किस्म का विधेयक ये पेश करें। इसलिए मैं इसका विरोध करता हूं।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Betwa River Board Act, 1976."

SHRI N. G. RANGA: Sir,...

(*Interruptions*)

MR. CHAIRMAN: Hon. Members, are you not in your mood today? Till the last day you behaved very well. You are said to be elders. I do not know what has happened today. All of you are elders.

SHRI JANARDHANA REDDY (Andhra Pradesh): Sir, ...

MR. CHAIRMAN: Mr. Reddy, please resume your seat... (*Interruptions*)... It is not correct. I never expected this from this House and this is not correct. I can understand the importance of the subject but the way in which you expressed it is more than enough. If you do more, it will be a reflection on the entire House. I appeal to you not to do like this because whenever any Bill is introduced, even if it is a Private Member's Bill, nobody objects to it. You have said enough.

SHRI N. G. RANGA: Sir, ...

MR. CHAIRMAN: Again you are trying to say something. I am not permitting it.

(*Interruptions*)

SHRI N. G. RANGA: I expected you to ask him to make a statement. You are allowing him simply to say "I am moving."

MR. CHAIRMAN: Mr. Minister, can you say something?

SHRI SURJIT SINGH BARNALA: I made a statement, Sir, just two days back in the House.

श्री गुणानन्द ठाकुर (बिहार) : सभापति जी...(*Interrupt*

MR. CHAIRMAN: He is on his legs. You are not allowing him to speak. Please resume your seat.

SHRI SURJIT SINGH BARNALA: Sir, ...

(*Interruptions*)

MR. CHAIRMAN: Now, when he is explaining, why are you not hearing ?

श्री गुणानन्द ठाकुर : सभापति जी, मैं कुछ कहना चाहता हूं ।... (*Interruptions*)

MR. CHAIRMAN: Now, are you going to resume your seat or not ?

श्री गुणानन्द ठाकुर : मेरी बात तो सुन लीजिए ... (*Interruptions*)

MR. CHAIRMAN: Please resume your seat.

श्री गुणानन्द ठाकुर : सभापति जी, मैं उस क्षेत्र मे आता हूं इसलिये कुछ कहना चाहता हूं । हम डूब रहे हैं, हम मर रहे हैं लेकिन हम को बोलने नहीं दिया जा रहा है ।

MR. CHAIRMAN: I am not allowing you to speak. Don't take down anything.

SHRI GUNANAND THAKUR: (*Continued to speak*).

MR. CHAIRMAN: When exactly he is prepared to do that, is it a proper way of behaviour ?

SHRI SURJIT SINGH BARNALA: Sir, I will make a detailed statement regarding the up-to-date facts in the evening.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Betwa River Board Act, 1976."

The motion was adopted.

SHRI SURJIT SINGH BARNALA: Sir, I introduce the Bill.

श्री गुणानन्द ठाकुर : सभापति जी, मैं चाहूंगा कि मन्त्री महोदय ने जो कहा है कि संध्या में बयान दूंगा तो मैं आपसे विनती करना चाहता हूं कि उस बयान पर बहस होनी चाहिये (*Interruptions*)

MR. CHAIRMAN: Shrimati Sumitra G. Kulkarni. I am not asking you to speak. But do you want to add to the confusion ?

श्री रणवीर सिंह : गुणानन्द ठाकुर जी की बात का मैं समर्थन करता हूं कि बयान के बाद बहस होनी चाहिये ।

श्री कल्प नाथ राय : मन्त्री जी के बयान के बाद बहस होनी चाहिये ।

THE SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT BILL, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : Sir, I move:

"That the Bill to provide for the Salary and Allowances of Leaders of Opposition in Parliament, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill which has come to this House from the Lok Sabha is a very simple, straightforward and short Bill. I do not think it is necessary for me to elaborate either the concept or the principles behind this Bill. The Bill proposes to accord statutory recognition to the Leaders of Opposition in the two Houses, and provides for the extension of facilities and amenities that they require for playing their role as Leaders of Opposition effectively.

Sir, this Bill arises out of the attitude of this Government and the party that is